

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No168/TT/2016

Subject : Determination of transmission tariff (YTC) for nine inter-state transmission lines connecting Uttar Pradesh and other neighbouring states (Natural inter-State transmission lines) pertaining to Uttar Pradesh Power Transmission Corporation Ltd. (UPPTCL) in Northern Region

Date of Hearing : 25.10.2016

Coram : Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M. K. Iyer, Member

Petitioner : Uttar Pradesh Power Transmission Corporation Ltd.
(UPPTCL)

Respondents : Uttar Pradesh Power Corporation Ltd. (UPPCL) and 4 others

Parties present : Shri P. G. Khandalkar, UPPTCL
Ms. Akansha Tyagi, Advocate, KESCL

Record of Proceedings

The representative of the petitioner submitted that the instant petition has been filed for determination of transmission tariff for inter-State transmission lines connecting Uttar Pradesh and other neighbouring states (inter-State transmission lines) pertaining to Uttar Pradesh Power Transmission Corporation Ltd. (UPPTCL) in Northern Region. As per the directions in order dated 14.3.2012 in Petition No. 15/SM/2012, UPPTCL filed Petition No.286/TT/2013 claiming tariff for 14 inter-state transmission lines. Transmission tariff was allowed vide order dated 15.2.2016 in Petition No. 286/TT/2013 for 8 inter-State transmission lines for 2011-12, 2012-13 and 2013-14. Out of the 14 lines, two lines are owned by Uttarakhand and one line by Rajasthan. Tariff was not granted for 220 kV Muzaffarnagar (Nara)-Roorkee line as NRPC certificate was not submitted by UPPTCL and UPPTCL was directed to submit a certificate from NRPC stating that the said line is an inter-State line. The representative of the petitioner



submitted that tariff for the Muzaffarnagar (Nara)-Roorkee line is an inter-State line and requested to allow tariff from 2011-12 onwards.

2. Learned Counsel appearing for Kanpur Electricity Supply Company Limited (KESCO), Respondent No. 6, requested for two weeks' time to file reply in the instant petition.

3. The Commission directed the petitioner to file the following additional information on affidavit, on or before 11.11.2016 with advance copy to the respondents:-

- a) Proof of publication of notices in newspapers as required under Regulation 3(6) of Procedure for making of application for determination of tariff, publication of the application and other related matters Regulations, 2004.
- b) Details of true up ARR by the SERC for 2011-12, 2012-13 and 2013-14.
- c) Details of ARR approved by the SERC or projected ARR for 2014-15, 2015-16, 2016-17, 2017-18 and 2018-19 alongwith the details as per table given below, separately containing total ARR approved/projected for the respective years 2014-15, 2015-16, 2016-17, 2017-18 and 2018-19:-

(FY_____)		ARR _____ (₹ in lakh)
Sr. No.	Line Type	Length *(CKt-Km)
1.	+ 500 kV HVDC	
2.	+ 800 kV HVDC	
3.	765 kV D/C	
4.	765 kV S/C	
5.	400 kV D/C	
6.	400 kV D/C Quad. Moose	
7.	400 kV S/C	
8.	220 kV D/C	
9.	220 kV S/C	
10.	132 kV D/C	
11.	132 kV S/C	
12.	66 kV	

* Total length in the state for which ARR has been approved/projected

- d) There is a mismatch in the COD of Assets- VII, VIII and IX in documents submitted in Petition No. 286/TT/2013 and the instant petition. The petitioner is directed to clarify the same.

4. The Commission directed the respondents to file their replies, if any by 25.11.2016 with advance copy to the petitioner who shall file its rejoinder, if any, by



2.12.2016. The Commission further directed the parties to comply with the above directions within the specified time and observed that no extension of time shall be granted.

5. The Commission directed to list the petition for further hearing on 15.12.2016.

By order of the Commission

Sd/-
(T. Rout)
Chief (Law)

